

IN THE COURT OF JUDICIAL MAGISTRATE FIRST CLASS,
DIBRUGARH

Present: Sri Rinku Boro, JMFC

(05.04.2022)

PRC 895/2019 (GR 103/2019)

Dibrugarh PS Case No. 43/2019, U/s 498(A)/506/323 of
IPC

COMPLAINANT	STATE OF ASSAM
REPRESENTED BY	SRI L. DEORI, ADDL. APP
ACCUSED	SRI MAHABIR RAJPUT S/O TULSHI RAJPUT R/O NAGABARI Q-LANE MILAN NAGAR P.S. DIBRUGARH DIST- DIBRUGARH
REPRESENTED BY	SMTI SWARNALATA RAUT LD. ADVOCATE





05.04.2022
Judicial Magistrate 1st Class
Dibrugarh

Date of offence	03.01.2019
Date of FIR	07.01.2019
Date of Charge-sheet	31.01.2019
Date of Framing of Charges	05.04.2022
Date of commencement of evidence	05.04.2022
Date on which judgment is reserved	NOT RESERVED
Date of judgment	05.04.2022
Date of the Sentencing Order, if any	Acquitted

Accused Details:

Rank of the accused	Name of Accused	Date of Arrest	Date Release on Bail	Offences charged with	Whether Acquitted or convicted	Sentence Imposed	Period of Detention Undergone during Trial for purpose of Sec. 427 Cr.P.C.
1	Sri Mahabir Rajput	In notice U/s 41(A) CrPC	07.01.2019	498(A)/506/323 of IPC	Acquitted	NIL	NIL


 05-04-2022
 Judicial Magistrate 1st Class
 Dibrugarh